

24.11.2016.

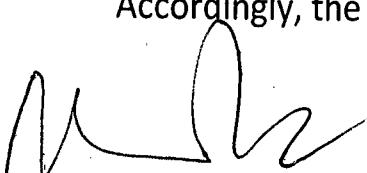
HON'BLE MR. JUSTICE VISHNU CHANDRA GUPTA, MEMBER(J)
HON'BLE MR. K.N.SRIVASTAVA, MEMBER(A)

Appl: Sri Praveen Kumar.

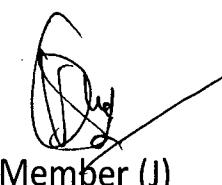
Resp: Sri P. K. Singh.

The compliance report has been placed on record wherein, a fresh PPO issued on 29th July 2016 which is placed as Annexure CA-1 to the compliance report. It has been contended on behalf of the counsel for the applicant that this PPO was never communicated to the applicant nor it has ever reached to the Bank. Today, a communication has been brought on record that the PPO of the applicant Sri V. K Tiwari has been sent to the Bank as eAuthority on 10th of October, 2016. The date of confirmation of dispatched has been shown in the second column. Hence, it appears that the order has been substantially complied with. However, it will be open to the applicant that in case, there appears any delay in compliance of the order, by the Bank after receipt to this PPO, the applicant may approach this Court.

Accordingly, the execution application is disposed of.



Member (A)



Member (J)

Vidya

OR
certified & sealed
dated 24/11/16
by
29/11/16